

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**LOK SABHA**  
**STARRED QUESTION NO. 300**  
**TO BE ANSWERED ON MARCH 20, 2025**

**CONSTITUTION OF TOWN VENDING COMMITTEES IN URBAN LOCAL BODIES**

**NO. 300. SHRI RAJA RAM SINGH:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) The number of urban local bodies that have conducted survey of street vendors and constituted Town Vending Committees as per the mandate of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, State-wise;**
- (b) The steps taken by the Government to ensure that the survey of street vendors is carried out and the Town Vending Committees are established in every urban local body in every State;**
- (c) Whether the Government is aware that the Delhi Police registered the first FIR under section two hundred eighty-five of the Bharatiya Nyaya Sanhita against a street vendor and if so, the details thereof; and**
- (d) Whether the Government is planning to clarify that this provision and other such provisions do not override the rights of street vendors guaranteed under the Constitution and the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and if so, the details thereof ?**

**ANSWER**

**THE MINISTER OF HOUSING AND URBAN AFFAIRS**  
**(SHRI MANOHAR LAL)**

**(a)to (d): A Statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY OF PARTS (a) to (d) OF THE LOK SABHA  
STARRED QUESTION 300 FOR ANSWER ON 20.03.2025 REGARDING  
CONSTITUTION OF TOWN VENDING COMMITTEES IN URBAN LOCAL BODIES.**

(a): **Section 3(1) of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 mandates for survey to identify street vendors at least once in every five years. As reported by States / UTs, a total of 3,471 cities have conducted survey of street vendors. Also, Section 22 of the Act stipulates that appropriate Government may provide for constitution of one or more Town Vending Committees (TVCs) in each local authority. As reported by the States/ Union Territories (UTs), a total of 4,342 TVCs have been constituted under the Act. State/UT-wise details are at Annexure-I.**

(b): **The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 is implemented by respective States/UTs by framing their respective Rules, Schemes, Bye-laws and Plan for Street Vending. From time to time, Ministry of Housing and Urban Affairs draws attention of the States/UTs on implementation of various provisions of the Act including mandated periodical conduct of survey, constitution of Town Vending Committees, by way of issuance of letters / circulars and discussion in meetings as well as conducting reviews.**

(c)&(d): **No such information is available in this Ministry. Although, Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, has given safeguards to the vendors under Section 33 of the Act which is reproduced as under “*The provisions of this Act shall have effect notwithstanding anything inconsistent therein contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act*”. However, under Section 12(2) of the Act, if a street vendor is carrying out vending activities in any area or space earmarked as no-vending zone, then this would be a violation of the Act and no safeguard would be available to the street vendor under section 33 of the Act. The above safeguard in Section 33 of the Act is given to street vendors who carry on the business of street vending activities in accordance with the terms and conditions mentioned in the Certificate of Vending.**

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**ANNEXURE-I REFERRED TO IN REPLY TO PART (A) OF LOK SABHA STARRED QUESTION NO. \*300 (20<sup>TH</sup> POSITION) TO BE ANSWERED ON MARCH, 20, 2025.**

<b>Sl. No.</b>	<b>States/UTs</b>	<b>Number of Cities completed Survey</b>	<b>No. of TVC constituted</b>
1	<b>Andaman &amp; Nicobar Islands</b>	1	1
2	<b>Andhra Pradesh</b>	110	110
3	<b>Arunachal Pradesh</b>	34	21
4	<b>Assam</b>	82	98
5	<b>Bihar</b>	144	141
6	<b>Chandigarh</b>	1	1
7	<b>Chhattisgarh</b>	63	166
8	<b>Dadra and Nagar &amp; Daman and Diu</b>	3	3
9	<b>Delhi</b>	-	27
10	<b>Goa</b>	13	14
11	<b>Gujarat</b>	169	163
12	<b>Haryana</b>	92	89
13	<b>Himachal Pradesh</b>	57	52
14	<b>Jammu &amp; Kashmir</b>	70	78
15	<b>Jharkhand</b>	46	49
16	<b>Karnataka</b>	286	277
17	<b>Kerala</b>	93	93
18	<b>Ladakh</b>	2	2
19	<b>Madhya Pradesh</b>	378	378
20	<b>Maharashtra</b>	224	410
21	<b>Manipur</b>	27	27
22	<b>Meghalaya</b>	6	1
23	<b>Mizoram</b>	8	9
24	<b>Nagaland</b>	12	12
25	<b>Odisha</b>	114	114
26	<b>Puducherry</b>	6	5
27	<b>Punjab</b>	170	163
28	<b>Rajasthan</b>	196	189
29	<b>Sikkim</b>	7	7
30	<b>Tamil Nadu</b>	665	620
31	<b>Telangana</b>	144	143
32	<b>Tripura</b>	20	20
33	<b>Uttar Pradesh</b>	130	651
34	<b>Uttarakhand</b>	93	81
35	<b>West Bengal</b>	5	127
	<b>Total</b>	<b>3,471</b>	<b>4,342</b>